

**GOVERNMENT OF INDIA
NEW AND RENEWABLE ENERGY
LOK SABHA**

UNSTARRED QUESTION NO:6128
ANSWERED ON:03.05.2013
RENEWABLE PURCHASE OBLIGATIONS
Premajibhai Dr. Solanki Kiritbhai

Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

- (a) whether any targets have been set for the purchase obligation from the renewable energy sources for the State;
- (b) if so, the details thereof, State/UT-wise;
- (c) whether all the State Electricity Regulatory Commissions (SERCs) have specified guidelines for Renewable Purchase Obligations (RPOs), if so, the details thereof;
- (d) the steps being taken by the Government to ensure that all States meet their RPOs in a time bound manner; and
- (e) whether the Government also plans to encourage the States to go beyond their RPOs and if so, the details thereof?

Answer

THE MINISTER OF NEW AND RENEWABLE ENERGY (DR. FAROOQ ABDULLAH)

(a), (b) & (c): The Electricity Act, 2003 mandates the State Electricity Regulatory Commissions (SERCs) to specify Renewable Purchase Obligation (RPO) for the obligated entities from renewable energy in their States. In addition, in order to promote generation of electricity from renewable sources, SERCs have taken regulatory interventions including determination of preferential tariffs, facilitating grid integration and creating market based instrument viz; Renewable Energy Certificate (REC). The details of RPO targets specified by the SERCs/JERCs for the various States and Union Territories (UTs) are attached as Annexure-I.

(d): The Forum of Regulators (A forum comprising of Chairperson of the Central Electricity Regulatory Commission and Chairpersons of the State Electricity Regulatory Commissions) has approved a Model Regulation for SERCs on RPO and its compliance, wherein there is a provision for levy of compliance charge on the basis of the shortfall in units of RPO at the forbearance price decided by the Central Commission, in event of obligated entities not fulfilling the renewable purchase obligation.

(e): The Central Electricity Regulatory Commission has informed that issue pertaining to REC on renewable energy generated beyond the purchase obligation is under consideration of the Commission. This issue can be addressed through amendments in the relevant regulations, which is a quasi-judicial process and the Commission takes a view on the need for amendments after following due process including public hearing.